
(2020) 09 SEBI CK 0035

In the Securities Appellate Tribunal Mumbai

Case No : Miscellaneous Application No.292, 306 Of 2020, Appeal No.207 Of 2020

Arth Vrddhi Securities Ltd

APPELLANT

Vs

National Stock Exchange Of India Limited

RESPONDENT

Date of Decision : 16-09-2020

Acts Referred:

Citation : (2020) 09 SEBI CK 0035

Hon'ble Judges : Tarun Agarwala, Presiding Officer; Dr. C. K. G. Nair, Member; M. T. Joshi, J

Bench : Full Bench

Advocate : Rajiv Narula, Kamal Agrawal, Sachin Chandarana, Rashid Boatwalla, Rahul Jain, Pruthvi Dhinoja

Judgement

1. We have heard Sri Rajiv Narula, learned counsel for the appellant and Sri Sachin Chandarana, learned counsel assisted by Sri Rashid Boatwalla, Sri

Rahul Jain and Sri Pruthvi Dhinoja, advocates for the respondent through video conference.

2. Let a reply in rejoinder be filed within a week in which the appellant will also indicate the compliance of our order dated July 15, 2020. List this matter on September 23, 2020.

3. Parties are directed to take instructions from the Registrar 48 hrs. before the date fixed in order to find out as to whether the matter would be taken up for hearing through video conference or through physical hearing.

4. The present matter was heard through video conference due to Covid-19 pandemic. At this stage it is not possible to sign a copy of this order nor a certified copy of this order could be issued by the Registry. In these circumstances, this order will be digitally signed by the Presiding Officer on behalf

of the bench and all concerned parties are directed to act on the digitally signed copy of this order. Parties will act on production of a digitally signed copy sent by fax and/or email.